

MINUTES OF THE MEETING No. 4/13 dated 25.4.2012 (held on 2.5.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div.)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Praveen Sharma, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.3/13 for confirmation and confirmed and adopted the same without any change.

Case No M-16	M/ s Rubamin Ltd, Vadodara
NC No.4/13	F.No.01/83/50/463/AM12/DES-IV
Dated 25.4.2012 (held on 2.5.2012)	RLA F.No.34/24/40/0048/AM12
	Lic.No.3410030925 dated 14.7.2011

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). U.O issued on 19.4.2012. Accordingly the case may be re-listed on 23.5.2012.

Case No M-17	M/ s Himadri Chemicals & Inds. Ltd,
NC No.4/13	F.No.01/82/50/233/AM09/DES-IV
Dated 25.4.2012 (held on 2.5.2012)	RLA F.No.02/24/40/0241/AM09
	Lic.No.0210121787 dated 2.1.2009

The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DC(MSME), vide their U.O.No. U.O.No.23(1)/2010-Chem dated 20.04.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.6/85 dated 4.6.2009.

Export Item	Qty.	Import Item	Qty.
Coal Tar Pitch (Binder Pitch) 1.Softening point 108 Deg. C-112 Deg. C. 2. Quinoline insoluble 7-12% Max 3. Toluene insoluble 25% Min. 3. Moisture content – 0.5% Max.	4,200 MT	Coal Tar Pitch (Hard Pitch) 1. Softening point 80-100% 2. Quinoline insoluble 10% Max., 3. Toluene insoluble 28% max	4,704 MT

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-18	M/ s Silver Oak Labs (P) Ltd, Noida
NC No.4/13	F.No.01/83/50/20/AM08/DES-IV
Dated 25.4.2012 (held on 2.5.2012)	RLA F.No. 05/24/40/1047/AM07
	Lic.No. 0510201929 dated 30.3.2007

The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, based on SION A-1758 vide their U.O.No.Nil dated 21.02.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of Committee of Meeting No.47/83 dated 22.02.2008.

Export Item	Qty.	Import Item	Quantity recommended (Kg) (subject to 6% FOB value of export)
Volare Talc	2,50,000 Nos.	Trish for talc 164791 (Perfume)	150 Kg

	(25,000 Kg)		
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Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-18	M/ s Synthite Industries Ltd, Cochin
NC No.4/13	F.No.01/83/50/187/AM11/DES-IV
Dated 25.4.2012 (held on 2.5.2012)	RLA F.No.01/24/40/19/AM11
	Lic.No.1010039058 dated 15.6.2010

The Committee considered the case as per agenda. On the basis of written recommendations/yields provided by Spices Board, vide their letter No.MKT/FNT/01/09-10 dated 23.12.2010, the Committee decided to approve the cases, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Turmeric C 14 (CURCUMIN)	6.07 MT	Turmeric	242.36 MT

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.8/83 dated 25/5/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2009

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 4/83-ALC1/2012 **MEETING DATE** : 25.04.2012

1	Case No.: 4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

2	Case No.: 9/40/83-ALC1/2011	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Deferred
	HQ File :01/83/050/00693/AM12/	RLA File :03/95/040/00880/AM11/	Lic.No/Date:0310615209 10.02.2011	Defer Date:23.05.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.5.2012. Accordingly the case may be re-listed on 23.5.2012.

3	Case No.:10/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00935/AM11/	RLA File :10/24/040/00107/AM11/	Lic.No/Date:1010041843 21.02.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

4	Case No.:15/48/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00940/AM11/	RLA File :10/24/040/00103/AM11/	Lic.No/Date:1010041841 21.02.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

5	Case No.:4/52/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/01090/AM11/	RLA File :10/24/040/00131/AM11/	Lic.No/Date:1010042163 18.03.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

6	Case No.:15/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00234/AM12/	RLA File :10/24/040/00004/AM12/	Lic.No/Date:1010043070 13.05.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

7	Case No.:17/12/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00236/AM12/	RLA File :10/24/040/00001/AM12/	Lic.No/Date:1010043068 13.05.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comment from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

	Case No.:18/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00879/AM12/	RLA File :17/24/040/00002/AM10/	Lic.No/Date:1710004180 09.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/13/2011-Ch.II dated 3.4.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
CLS-8 (Polyethylene Glycol Lauryl Ether) (Appearance: Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)	0.647 Kg 0.353 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:30/12/83-ALC1/2011	Party Name:CARBORUNDUM UNIVERSAL LIMITED,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
HQ File :01/83/050/00249/AM12/	RLA File :04/24/040/00038/AM12/	Lic.No/Date:0410124885 13.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 17.4.2012 the Committee decided to approve the case as under:-

Export Products:

- 1) 4” Zircon Flap Disc Grit (36-120)
- 2) 4.5” Zircon Flap Disc Grit (36-120)

3) 7" Zircon Flap Disc Grit (36-120)

Quantity : As per application

Import Items:

S.No.	Description of Item	Quantity
1.	Fibre Backing Non Abrasive Backing plate 95 mm x 16 mm	Net to net
2.	Epoxy Adhesive	Net + 3%
3.	Aluminum Oxide Abrasive Grains	Net + 2%

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

10	Case No.:3/20/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM12/	RLA File :03/95/040/00348/AM12/	Lic.No/Date:0310646121 03.08.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 23.5.2012..			

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Case No.:10/48/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved								
HQ File :01/83/050/00871/AM12/	RLA File :03/94/040/00494/AM12/	Lic.No/Date:0310652111 07.09.2011	Defer Date:								
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 5.3.2012 the Committee decided to approve the case as under :-											
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>As per NC-IV Decision</td><td>-do-</td><td>As per NC-IV decision</td><td>-do-</td></tr></table>				Export Item	Qty.	Import Item	Qty.	As per NC-IV Decision	-do-	As per NC-IV decision	-do-
Export Item	Qty.	Import Item	Qty.								
As per NC-IV Decision	-do-	As per NC-IV decision	-do-								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

	Case No.:11/48/83-ALC1/2011	Party Name:CANBERRA CHEMICALS.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00872/AM12/	RLA File :34/24/040/00116/AM12/	Lic.No/Date:3410031583 16.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/29/2012-Ch.II dated 19.4.2012 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
Tri Basic Calcium Phosphate	1 Kg	Phosphoric Acid	0.799 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/48/83-ALC1/2011	Party Name:ROSS CHEMPACK PRIVATE LTD	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
HQ File :01/83/050/00866/AM12/	RLA File :34/24/040/00030/AM12/	Lic.No/Date:3410031672 26.09.2011	Defer Date:23.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.5.2012.			

Case No.:7/44/83-ALC1/2011	Party Name:ANUPAM COLOURS & CHEMICALS INDUSTRIES,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
HQ File :01/83/050/00752/AM12/	RLA File :03/94/040/00576/AM12/	Lic.No/Date:0310657340 30.09.2011	Defer Date:23.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.5.2012.			

15	Case No.: 17/40/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Approved
	HQ File :01/83/050/00701/AM12/	RLA File :08/24/040/00155/AM12/	Lic.No/Date:0810104422 07.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/15/2011-Ch.II dated 13.4.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Tebuconazole Technical	1 Kg	Oxirane, 2-(2-(4-Chlorophenyl)-2-(1,1-Dimethyl Ethyl))	1.007 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

16	Case No.: 12/44/83-ALC1/2011	Party Name:RALLIS INDIA LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Deferred
	HQ File :01/83/050/00757/AM12/	RLA File :03/95/040/00508/AM12/	Lic.No/Date:0310659072 12.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 23.5.2012.			

17	Case No.:31/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00715/AM12/	RLA File :30/24/040/00033/AM12/	Lic.No/Date:3010079668 17.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated Nil issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 23.5.2012.			

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Case No.:3/48/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status :Case Approved
HQ File :01/83/050/00864/AM12/	RLA File :17/24/040/00056/AM12/	Lic.No/Date:1710004560 17.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/4/2011-Ch.II dated 26.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
VENTAN MRS (Blend of Sulphonated Mealmine Formaldehyde Resin 20.57%, Sulphonated Urea Formaldehyde Resin 49.14%. (Being coloured	1 Kg	1. Melamine (White to creamish powder) 2. Napthalene (Brown Coloured Solids) 3. Caustic Soda Lye	0.107 Kg 0.081 Kg

free flowing powder)		(Colourless odourless viscous aqueous solution)	0.051 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:4/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00865/AM12/	RLA File :30/24/040/00032/AM12/	Lic.No/Date:3010079667 17.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012.			

20	Case No.:19/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00703/AM12/	RLA File :10/24/040/00049/AM12/	Lic.No/Date:1010045976 18.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

21	Case No.:20/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00704/AM12/	RLA File :10/24/040/00052/AM12/	Lic.No/Date:1010045979 18.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

22	Case No.:32/40/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00716/AM12/	RLA File :10/24/040/00048/AM12/	Lic.No/Date:1010045973 18.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 23.5.2012.			

23	Case No.:34/40/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00718/AM12/	RLA File :30/24/040/00035/AM12/	Lic.No/Date:3010079764 19.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012.			

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Case No.:18/40/83-ALC1/2011	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved										
HQ File :01/83/050/00702/AM12/	RLA File :08/24/040/00172/AM12/	Lic.No/Date:0810104915 20.10.2011	Defer Date:										
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/24/2010-Ch.II dated 13.3.2012 the Committee decided to approve the case as under :-													
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="2">Reactive Blue JR (Dye content 83%)</td><td rowspan="2">1 Kg</td><td>1. Bromamine Acid</td><td>0.650 Kg</td></tr><tr><td>2. Meta Base Vinyl Sulphone</td><td>0.366 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Reactive Blue JR (Dye content 83%)	1 Kg	1. Bromamine Acid	0.650 Kg	2. Meta Base Vinyl Sulphone	0.366 Kg
Export Item	Qty.	Import Item	Qty.										
Reactive Blue JR (Dye content 83%)	1 Kg	1. Bromamine Acid	0.650 Kg										
		2. Meta Base Vinyl Sulphone	0.366 Kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													

25	Case No.:5/44/83-ALC1/2011	Party Name:EURO CERAMICS LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00750/AM12/	RLA File :03/94/040/00663/AM12/	Lic.No/Date:0310662240 25.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 27.3.2012 issued by DIPP. Accordingly the case may be re-listed on 23.5.2012.			

26	Case No.:16/40/83-ALC1/2011	Party Name:M/S UNIVERSAL ARK ENTERPRISES	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00700/AM12/	RLA File :29/21/040/00007/AM12/	Lic.No/Date:2910015433 27.10.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.2.2012 issued by DIPP. Reminder dated 18.4.2012 issued by this office by E-Mail. Accordingly the case may be re-listed on 23.5.2012			

27	Case No.:6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Accordingly the case may be relisted on 23.5.2012			

	Case No.:40/40/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00724/AM12/	RLA File :05/23/040/00275/AM12/	Lic.No/Date:0510306769 31.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 23.4.2012 the Committee decided to approve the case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Non Asbestos Jointing Sheets NAM 37/NAM-37 Steel & NAM-39/NAM-39 Steel	1 Kg

Import Item

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S.No.	Description of Item	Quantity
1.	Synthetic Rubber /NBR (JSR N230S) Acryloniprile Butadine Rubber Khumo (KNB-35-H)	0.1584 Kg
2.	Aramid Pulp/Twaron Aramid Pulp 3091)	0.0034 Kg
3.	Cellulose/Arbocel (ZZ8/1-G or FIF 400)	0.05104 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:35/40/83-ALC1/2011

Party Name:MODERN INSECTICIDES
LIMITED

Meet No/Date:4/83-ALC1/2012
25.04.2012

Status:Case
Deferred

29	HQ File :01/83/050/00719/AM12/	RLA File :30/24/040/00036/AM12/	Lic.No/Date:3010080029 01.11.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012			

30	Case No.:27/40/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00711/AM12/	RLA File :34/24/040/00149/AM12/	Lic.No/Date:3410032072 02.11.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012.			

31	Case No.:2/41/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00726/AM12/	RLA File :09/24/040/00319/AM12/	Lic.No/Date:0910049598 03.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/20/2010-Ch.II dated 15.2.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Profenofos 50% EC Liquid	1 Kg	1. Diethyl Phosphoro Chloride	0.320 Kg

		Thioate Liquid	
		2. Ortho Chloro Phenol Liquid	0.242 Kg
		3. N-Propyl Bromide Liquid	0.209 Kg
		4. Solvent C IX (Solgad 100/Solvent Naphtha)	0.315 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

32	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda. The Committee decided to refer the application to Ministry of Mine (Shri Anil Subramaniam, US). U.O. issued on 4.5.2012 Accordingly the case may be re-listed on 23.5.2012.			

	Case No.:9/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00870/AM12/	RLA File :17/24/040/00058/AM12/	Lic.No/Date:1710004576 03.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 26.4.2012 the Committee decided to approve the			

case as under :-

33

Export Item	Qty.	Import Item	Qty.
CATINSTA (Blend of N-Stearyl, N-Dimethyl Ethylenediamine Sulphate and Polyethylene Glycol Stearate) (offwhite to creamish powder)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Stearic Acid (Pale yellow/white insoluble flakes) 3. Ethylene Diamine (Colourless Alkaline Liquid)	0.073 Kg 0.776 Kg 0.0996 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 15/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Approved
HQ File :01/83/050/00876/AM12/	RLA File :17/24/040/00064/AM12/	Lic.No/Date:1710004578 03.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 26.4.2012 the Committee decided to approve the case as under :-

34

Export Item	Qty.	Import Item	Qty.
ESTEEM 143 AG (Dodecyl Phenol 7 moles ethoxylate) (Colourless to pale yellow colored liquid)	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid) 2. Dodecyl Phenol (Straw coloured liquid)	0.540 Kg 0.459 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35

Case No.:17/48/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
HQ File :01/83/050/00878/AM12/	RLA File :17/24/040/00065/AM12/	Lic.No/Date:1710004579 03.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 26.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product 33 AE (Polyethylene Glycol Oleyl	1 Kg	1. Ethylene Oxide (Colourless Clear Liquid)	0.450 Kg

Cetyl Ether) (Colourless Clear Liquid)	2. Oleyl Cetyl Alcohol (Rofanol 80/85 (Yellow Liquid)	0.549 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 29/44/83-ALC1/2011	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Approved
HQ File :01/83/050/00774/AM12/	RLA File :05/23/040/00312/AM12/	Lic.No/Date:0510308486 18.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/9/2012-Ch.II dated 24.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Sodium Antimonate	1 Kg	Antimony Concentrate containing 55% to 62% of Antimony content	1.00 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	Case No.:24/40/83-ALC1/2011	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00708/AM12/	RLA File :04/24/040/00203/AM12/	Lic.No/Date:0410130643 21.11.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 15.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 4.5.2012 issued by this office. Accordingly the case may be re-listed on 23.5.2012.			

38	Case No.:22/48/83-ALC1/2011	Party Name:RUBAMIN LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00883/AM12/	RLA File :34/24/040/00174/AM12/	Lic.No/Date:3410032310 28.11.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 9.4.2012. Accordingly the case may be re-listed on 23.5.2012.			

39	Case No.:24/48/83-ALC1/2011	Party Name:CHEMINOVA INDIA LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00885/AM12/	RLA File :03/94/040/00754/AM12/	Lic.No/Date:0310667718 29.11.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012.			

40	Case No.:2/48/83-ALC1/2011	Party Name:KIM CHEMICALS LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00863/AM12/	RLA File :03/94/040/00764/AM12/	Lic.No/Date:0310668842 05.12.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.3.2012. Accordingly the case may be re-listed on 23.5.2012.			

41	Case No.:16/48/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00877/AM12/	RLA File :34/24/040/00180/AM12/	Lic.No/Date:3410032447 08.12.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 3.5.2012. Accordingly the case may be re-listed on 23.5.2012.			

42	Case No.:21/48/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00882/AM12/	RLA File :30/24/040/00046/AM12/	Lic.No/Date:3010081423 08.12.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012.			

43	Case No.:14/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00759/AM12/	RLA File :34/24/040/00098/AM12/	Lic.No/Date:3410032545 14.12.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.4.2012. . Accordingly the case may be relisted on 23.5.2012			

44	Case No.:16/44/83-ALC1/2011	Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00761/AM12/	RLA File :34/24/040/00097/AM12/	Lic.No/Date:3410032544 14.12.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 13.4.2012. . Accordingly the case may be relisted on 23.5.2012			

	Case No.:24/44/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00769/AM12/	RLA File :30/24/040/00050/AM12/	Lic.No/Date:3010081805 19.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/10/2011-Ch.II dated 29.3.2012 the Committee decided to approve the case as under :-			

45	Export Item	Qty.	Import Item	Qty.
	Lambda Cyhalothrin 5% EC	1 Kg	1. Lambda Cyhalothrin Technical 90%	0.0555 Kg
			2. Emulsifiers	0.100 kg
			3. Solvent	0.844 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

46	Case No.:30/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00775/AM12/	RLA File :05/23/040/00359/AM12/	Lic.No/Date:0510311815 20.12.2011	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.5.2012.			

	Case No.:1/48/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
	HQ File :01/83/050/00862/AM12/	RLA File :03/94/040/00829/AM12/	Lic.No/Date:0310671927 20.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.			

of C&PC(Chem. Div) vide their U.O.No. 14010/176/2011-Ch.II dated 26.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
As per NC-IV's decision	-do-	As per NC-IV's decision	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/40/83-ALC1/2011	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
HQ File :01/83/050/00685/AM12/	RLA File :03/94/040/00837/AM12/	Lic.No/Date:0310671961 21.12.2011	Defer Date:23.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 12.3.2012. Accordingly the case may be relisted on 23.5.2012			

Case No.:26/44/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Approved
HQ File :01/83/050/00771/AM12/	RLA File :15/24/040/00008/AM12/	Lic.No/Date:1510015253 30.12.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/15/2009-PC.II dated 2.4.2012 the Committee decided to approve the case			

as under :-

49

Export Item	Qty.	Import Item	Qty.
White Master Batch (containing 25+/-1% LLDPE, 17+/-1% Calcium Carbonate and 58+/-1% Titanium Dioxide)	1 Kg	1. LLDPE	0.2569 Kg
		2. Calcium Carbonate	0.1747 Kg
		3. Titanium Dioxide	0.5960 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:27/44/83-ALC1/2011

Party Name:JJ.PACKAGERS PVT. LTD.,

Meet No/Date:4/83-ALC1/2012
25.04.2012

Status:Case
Approved

HQ File :01/83/050/00772/AM12/

RLA File :15/24/040/00007/AM12/

Lic.No/Date:1510015250
30.12.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/15/2009-PC.II dated 2.4.2012 the Committee decided to approve the case as under :-

50

Export Item	Qty.	Import Item	Qty.
White Master Batch (containing 30+/-1%	1 Kg	1. LLDPE	0.30825 Kg

LLDPE, 30+/-1% Calcium Carbonate and 40+/-1% Titanium Dioxide)	2. Calcium Carbonate	0.30825 Kg
	3. Titanium Dioxide	0.41100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

51	Case No.:23/44/83-ALC1/2011	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00768/AM12/	RLA File :03/95/040/00810/AM12/	Lic.No/Date:0310674719 04.01.2012	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.4.2012 issued by DIPP. Accordingly the case may be re-listed on 23.5.2012.			

52	Case No.:22/44/83-ALC1/2011	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00767/AM12/	RLA File :07/21/040/00755/AM12/	Lic.No/Date:0710085451 13.01.2012	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.4.2012 issued by DIPP. Accordingly the case may be re-listed on 23.5.2012.			

53	Case No.:1/44/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status:Case Deferred
	HQ File :01/83/050/00746/AM12/	RLA File :31/83/040/00207/AM12/	Lic.No/Date:3110052534 19.01.2012	Defer Date:23.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.4.2012 issued by DIPP. Accordingly the case may be re-listed on 23.5.2012.			

54	Case No.: 23/48/83-ALC1/2011	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date: 4/83-ALC1/2012 25.04.2012	Status: Case Deferred
	HQ File :01/83/050/00884/AM12/	RLA File :03/95/040/00934/AM12/	Lic.No/Date: 0310681918 14.02.2012	Defer Date: 23.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012. Accordingly the case may be re-listed on 23.5.2012.			

Case No.: 29/48/83-ALC1/2011	Party Name:ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Approved
HQ File :01/83/050/00890/AM12/	RLA File :03/94/040/01009/AM12/	Lic.No/Date:0310682253 16.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 23.4.2012 the Committee decided to approve the case as under:- <u>Export Item</u>			

55

S.No.	Description of Item	Quantity
1.	Stitch Bonded Glass Fibre Fabrics	1.000 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Glass Roving (Glass Fibre)	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

56

Case No.: 31/48/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:4/83-ALC1/2012 25.04.2012	Status: Case Deferred
HQ File :01/83/050/00892/AM12/	RLA File :03/95/040/00964/AM12/	Lic.No/Date:0310682812 22.02.2012	Defer Date:23.05.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 23.5.2012.			

Date:03.05.2012

G. SARAVANAN

Place: New Delhi

Foreign Trade Development Officer